18th February, 2022

N O T I C E

Advocates and parties in person are requested to take note of the following directions issued by the Bench of Justice R.I. Chagla with effect from 21st February, 2022.

1. The daily board for the entire week will be released in advance on the previous Friday or Saturday.

2. With a view to reduce the time spent on mentioning, in keeping in line with the large pendency / filing and multiple assignments, restrictions will be placed on mentioning of matters.

3. Thus, no mentioning is permitted unless the matter is extremely urgent. Such urgency must be made out in the praecipe itself. If it is found that there is no urgency, parties and Advocates are put to notice that the Court may impose heavy costs.

4. For matters that are not very urgent, praecipes and hard copy (not email) shall be handed in to Court Associate giving at least three alternative preferred dates.

The Court will assign appropriate date, where the preferred dates are not available, otherwise one of the preferred dates will be assigned.

5. The Court may in its discretion list the matters for speaking to the minutes of the Order.

6. No mentioning is permitted for extension of time to file Affidavits or carry out amendments. Such praecipes will be given to the Court Associate and appropriate orders will be passed of that date.

7. If the matter in which injunction has been granted upto a particular date does not reach, though listed, that order will continue until next assigned date.

8. Where the next date has been assigned for a matter and there is an order operative till the next date, but the matter is not for any reason listed, the praecipe should be handed in. Such matters will be listed on the supplementary board or main board, as the case may be, under the caption for directions.

9. As far as possible, an attempt will be made not to have a heavy supplementary board on any given date and in any event not more than 8 to 10 matters will be allowed to be listed on the supplementary board provided they are very urgent.

10. For the present and until further directions, there will be no weekly final hearing board.

11. Existing Part Heard matters will be taken up as separately scheduled.

12. All Testamentary and Arbitration matters will be heard on Fridays.

13. The Advocates and parties shall give their appearances in typewritten format.

14. These directions are necessitated because of the present circumstances and the above terms will be strictly adhered to and shall not be disputed before the Associate.

By Order